

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Deepak Kumar s/o Sh. Amar Singh, resident of P.O. Karian, Tehsil & District Chamba (H. P.).

and

Roshni d/o Sh. Om Parkash, resident of House No. 3/40, Sangalpura Road, Ward No. 5, Post Office Gurdaspur, Tehsil & Distt. Gurdaspur, Punjab.

Versus

General Public

Subject.— Registration of Marriage under Section 8(4) of the H.P. Registration of Marriages Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 05-05-2010 at their place of residence with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Gram Panchayat Karian, Development Block Mehla well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary orders for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the undersigned in my court on or before 03-05-2025 at 2.00 P.M. either personally or through their authorised agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 02nd day of April, 2025.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).*
